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THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 5] AMARAVATI, TUESDAY, 18th MARCH, 2025.

**ANDHRA PRADESH BILLS
ANDHRA PRADESH LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 18th March, 2025.

L. A. Bill No. 5 of 2025

**A BILL FURTHER TO AMEND THE ANDHRA PRADESH PRIVATE
UNIVERSITIES (ESTABLISHMENT AND REGULATION) ACT, 2016.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Sixth Year of the Republic of India, as follows:-

- (1) This Act may be called the Andhra Pradesh Private Universities (Establishment and Regulation) (Amendment) Act, 2025. Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification, in the Andhra Pradesh Gazette, appoint.
- In the Andhra Pradesh Private Universities (Establishment and Regulation) Act, 2016, in the Schedule, against the serial No.3, for the entries in Columns (2), (3) and (4), the following entries shall be substituted, respectively, namely, - Amendment of Schedule. Act No.3 of 2016.

Sl.No.	Name and location (address) of the Private University	Name & Address of the Sponsoring Body	Details of registration of the sponsoring body
(1)	(2)	(3)	(4)
3.	Centurion University of Technology & Management (CUTM - AP), Vizianagaram.	Centurion Education Management Trust (CEM Trust), Flat No.206, C - Block, KSR Green Valley, Madhavadhara, Visakhapatnam -530 018. Andhra Pradesh.	17.12.2008

STATEMENT OF OBJECTS AND REASONS

Centurion University of Technology and Management (CUTM-AP), Vizianagaram was established under A.P. Private Universities (Establishment and Regulation), Act 2016 under the sponsoring body i.e., Centurion School of Rural Enterprise Management Trust, Bhubaneswar. The Vice President & Managing Trustee, Centurion University of Technology and Management (CUTM-AP), Vizianagaram has submitted proposal to change the sponsoring body from Centurion School of Rural Enterprise Management Trust, Bhubaneswar (CSREM Trust) to Centurion Education Management Trust, Visakhapatnam (CEM Trust).

In view of the above, in accordance with the provisions of the A.P. Private Universities (Establishment and Regulation) Act, 2016, the existing entries against serial No. 3 in the Schedule of the Act, shall be substituted through legislative amendment by the State Legislature. Therefore, the Government has decided to make necessary amendments to the Schedule of the Andhra Pradesh Private Universities (Establishment and Regulation) Act, 2016.

This Bill seeks to give effect to the above decisions.

NARA LOKESH,
Minister for Human Resources Development
IT, Electronics & Communication, RTG.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1 (2) of the Bill authorizes the Government to issue notification in respect of the matters specified therein and generally to carry out the purposes of the Act.

NARA LOKESH,
Minister for Human Resources Development
IT, Electronics & Communication, RTG.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA
PRADESH LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Private Universities (Establishment and Regulation) (Amendment) Bill, 2025, after it is passed by the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

NARA LOKESH,

Minister for Human Resources Development
IT, Electronics & Communication, RTG.

PRASANNA KUMAR SURYADEVARA,

Secretary-General to Legislature.